

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (C) Nos. 21450-21451/2023

[Arising out of impugned final judgment and order dated 01-10-2020 in MFA No. 2162/2018 01-10-2020 in MFA No. 4016/2018 passed by the High Court of Karnataka at Bengaluru]

PRABHAVATHI &amp; ORS.

Petitioner(s)

VERSUS

THE MANAGING DIRECTOR,  
BANGALORE METROPOLITAN TRANSPORT CORPORATION

Respondent(s)

[HEARD BY: HON. SANJAY KAROL AND HON. PRASHANT KUMAR MISHRA, JJ.]  
----- FOR ADMISSION and I.R. )

Date : 28-02-2025 These petitions were called on for pronouncement of order today.

For Petitioner(s) :Mr. C.B.Gururaj, Adv.  
Mr. Prakash Ranjan Nayak, AOR  
Mr. Animesh Dubey, Adv.  
Mr. Apoorv Nautiyal, Adv.  
Mr. K.P. Singh, Adv.  
Mr. C.B. Tiwari, Adv.

For Respondent(s) : Mr. Shanti Prakash, AOR

Hon'ble Mr. Justice Sanjay Karol has pronounced the order of a Bench comprising His Lordship and Hon'ble Mr. Justice Prashant Kumar Mishra.

Leave granted.

The appeals are allowed in terms of signed order.

Pending application (s) shall stand disposed of.

(RAJNI MUKHI)  
ASTT. REGISTRAR-cum-PS(NIDHI MATHUR)  
COURT MASTER (NSH)

(Signed order is placed on the file)